

IN THE HIGH COURT OF JUDICATURE AT PATNA


TENDER NOTICE-1/2017-18 (Purchase Cell)

Sealed Tenders are invited with sample in favour of Undersigned from bonafide and reputed registered Firms / Suppliers / Press having requisite experience and Financial Capacity to execute the order for supply of forms (bearing Sl. No- 1 to 13) in prescribed colours for use of the Court within two weeks from the date of Upload on the website of Patna High Court: <http://Patnahighcourt.bih.nic.in>.

1. Title page part I with laminated (civil side) in white colour (P.H.C Sch. III-2)
2. Title page part II (civil side) in blue colour (P.H.C Sch. III-2A)
3. Title page part III (civil side) in green colour (P.H.C Sch. III-2B)
4. Table of contents (civil side) for part I (P.H.C Sch. III-3)
5. Table of contents (civil side) for part II (P.H.C Sch. III-3A)
6. Table of contents (civil side) for part III (P.H.C Sch. III-3B)
7. Title page part I with laminated (criminal side) in white colour (P.H.C Sch. IV-3)
8. Title page part II (criminal side) in blue colour (P.H.C Sch. IV-3A)
9. Title page part III (criminal side) in green colour (P.H.C Sch. IV-3B)
10. Table of contents (criminal side) for part I (P.H.C Sch. IV-15)
11. Table of contents (criminal side) for part I (P.H.C Sch. IV-15A)
12. Table of contents (criminal side) for part I (P.H.C Sch. IV-15B)
13. Movement records (both for criminal side & civil side)

Terms & Conditions: -

- (i) Title page part I (both civil side & criminal side) in white colour be laminated and printed on (Pulp board 160 G.S.M) thick paper, but part II and Part-III be printed without lamination on same paper in blue colour and green colour respectively and rest of forms will be printed on 60 G.S.M white paper.
- (ii) The rate quoted in the tender should be exclusive of all taxes, taxes will be charged as per Bihar Finance Rule & on the basis of per thousand pieces including paper and printing cost.
- (iii) The material should be in good condition of specified specification having the packing intact.
- (iv) No advance payment shall be made.
- (v) The firms shall submit their bill in triplicate at the time of supply of materials.
- (vi) The Court reserves the right to accept or reject any or all tenders.
- (vii) Attested copies of latest Income Tax return, Sale tax clearance Certificate, Sales tax Registration Certificate, VAT Number and PAN be furnished along with the tender.
- (viii) Payment will be made through Bank Draft, not in Cash, after delivery and inspection of forms. In case any defect is found in any of the forms, the concerned firm shall replace it immediately free of cost.
- (ix) The successful bidder shall supply the articles for a minimum period of one year on the approved rate which may be extended for a further period of one year, if agreed bilaterally.


9.3.17
Registrar (Estab)
Patna High Court
Patna